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**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


Co. Appeal No. 324/252(3)/NCLT/AHM/2018

CORAM: HON'BLE MS. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2018**

Name of the Company: Gaurav Tiwari(Shell Intelligence & Security Solution Pvt. Ltd.)  
V/s.  
ROC, Gwalior, MP.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

S.NO.	NAME(CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOHAMMED ARKAM	Adv.	Appellant	
2.	G. SHAIKH			

**ORDER**

Advocate Mr. Mohammed Arkam G. shaikh is present for the Appellant. None for the ROC.

On perusal of the record as also submitted by the appellant, it is found that the Appellant has filed his return regularly to the Income Tax Department.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

The appellant pleaded in his petition at para no. xi that it is not a shell company and there was no unusual transaction during the period of demonetization.

List the matter on 02.08.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 4th day of July, 2018.